

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A./T.A. No. 107 1988

P. C. Pasmar & Ors Applicant(s)
K. G. Sheth



Versus

Post Master General & Ors Respondent(s)
Ahmedabad J. D. Symes

Sr.No.	Date	Orders
	6/2	Termination (Copy served)

CORAM : HON'BLE MR. P.H. TRIVEDI : VICE CHAIRMAN
HON'BLE MR. P.M. JOSHI : JUDICIAL MEMBER

8/2/1988

Heard Mr. K.G. Sheth and Mr. J.D. Ajmera learned counsel for the applicant and the respondent respectively. The applicant substantive has no right to the appointment. He is appointed in terms on appointment. a provisional basis till regular L. He is being substituted by a person who has been selected as stated in the impugned order at annexure A-2. Admittedly regular appointment has been made. The petitioner has averred that the respondent No.2, has been appointed without any test or interview but he has not cited ^{relevant order} any rule or any other supporting facts. It is therefore, found that the application cannot be admitted and is accordingly dismissed. Summarily.


(P.H. TRIVEDI)
VICE CHAIRMAN


(P.M. JOSHI)
JUDICIAL MEMBER

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